

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**CORAM:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**

**Petition No. 48/2000**

**In the matter of**

Transmission Tariff for Malda-Bongaigaon Transmission Line between Eastern Region and North-Eastern Region.

**And in the matter of**

Power Grid Corporation of India Ltd.	...	<b>Petitioner</b>
<b>Vs</b>		
1. Assam State Electricity Board		
2. Meghalaya State Electricity Board		
3. Government of Arunachal Pradesh		
4. Power & Electricity Deptt., Govt of Mizoram		
5. Electricity Department, Govt of Manipur		
6. Deptt., of Power, Govt of Nagaland		
7. Deptt of Power, Govt of Tripura		
8. Bihar State Electricity Board		
9. West Bengal State Electricity Board		
10. Grid Corporation of Orissa Ltd		
11. Damodar Valley Corporation, Calcutta		
12. Power Deptt., Govt of Sikkim		
13. Jharkand State Electricity Board	....	<b>Respondents</b>

**ORDER**

The petition was filed for approval of tariff for the period ending 31.3.2001 in respect of Malda-Bongaigaon transmission line.

2. In the details submitted in support of loans, the petitioner had indicated that there was no repayment before 31.3.2002 of Grid Bond-I loan taken for the transmission line and no repayment of loan was shown up to 31.3.2001. The tariff was approved in terms of the Commission's order dated 4.7.2002 based on the information placed on record by the petitioner.

3. In Petition No. 71/2002, part repayment of Grid Bond-I loan was shown prior to 31.3.2001. Subsequently, affidavits have been filed on behalf of the petitioner on 5.2.2003, 26.3.2003 and 30.4.2003 showing loan allocation details. From these details also, it is observed that there had been repayment of Grid Bond-I loan prior to 31.3.2001, and the details furnished in these affidavits are in agreement with the details of loan furnished in Petition No.71/2002.

4. As it now transpires, the details furnished earlier by the petitioner, duly supported by affidavit were erroneous and for that reason tariff already approved by the Commission in its order of 4.7.2002 calls for a revision.

5. In exercise of power under Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 the petitioner is directed to show-cause as to why the tariff already approved by the Commission by order dated 4.7.2002 should not be reviewed. The reply should be filed latest by 5.5.2004 with advance copy to the respondents.

6. The petitioner is further directed to show-cause by 5.5.2004 the reasons, for filing of incorrect affidavit before the Commission in the proceedings in this petition.

7. List this petition on 15.6.2004.

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 16<sup>th</sup> April 2004